

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA
ORDER

In supersession of this office order bearing no.1833 dated 19.06.2020 and in partial modification of this office order bearing no. 1768/G dated 11.06.2020 and in order to streamline the process of filing of cases U/S 138 Negotiable Instrument Act, 1881, it is hereby ordered that from Monday onwards filing of cases U/s 138 N.I. Act will allowed from 10 a.m to 1 p.m., pertaining to Police Stations assigned to Judicial Magistrates present on duty as per duty roster and there will be no capping on filing cases u/s 138 N.I. Act

Further filing of cases u/s 138 N.I. Act, in which complainant is Bank/ financial institution or for Advocate who want to file more than five cases, is allowed to be made in one go/ in bulk, properly stacked and packed with enclosed list of cases to be filed, at filing counter, pertaining to police station/s assigned to Judicial Magistrate present on duty as per duty roster.

After checking/ scrutiny of the cases so filed, objection/s, if any will be intimated through SMS. Likewise, after registration of the case, date for recording of preliminary evidence, will be intimated through SMS or can be checked from the e-courts website.

Keeping in view, time likely to be taken in scrutiny and registration of cases filed in bulk coupled with the fact that courts are working with limited manpower, cases, so filed, will be taken up by the court concerned on the next duty day, subject to removal of objection/s, if any.

It is made clear that, in order to avoid overcrowding, only cases presented as per above instructions will be accepted. Preparation of cases to be filed is not allowed at the place of filing. Further Officials and Members of Bar Association shall strictly adhere to advisories/ guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing.

Sd/-
District and Sessions Judge,
Ludhiana20.06.2020

Endst. 1853/G Dated 20.06.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official web site.

Sd/-
District and Sessions Judge,
Ludhiana20.06.2020